

(2) (1)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1098/2003

Friday, this the 2nd day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri Govindan S. Tampi, Member (A)

1. M.S.Rana  
D-2 Sector-1, Noida -201301
2. Satish Chand  
D-2 Sector-1, Noida -201301
3. Karan Singh  
D-2 Sector-1, Noida -201301
4. Abheram  
D-2 Sector-1, Noida -201301

..Applicants

(By Advocate: Shri S.C.Soren)

Versus

1. Union of India,  
Ministry of Finance  
Dept. of Coin and Currency  
Central Secretariat, New Delhi  
North Block, New Delhi  
through its Secretary
2. India Govt. Mint  
D-2 Sector-1, Noida  
through its G.M.

..Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

Learned counsel for applicants states that he would file an appropriate application/petition before the Central Industrial Tribunal at New Delhi and if need arises thereafter, he may be permitted to file an appropriate application before this Tribunal. Subject to aforesaid, he does not press the present application.

2. Allowed as prayed. OA is dismissed as withdrawn.

(Govindan S. Tampi)  
Member (A)

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(V.S. Aggarwal)  
Chairman